

आयकर अपील अाधकरण, आयायपीठ, चेन्नई  
IN THE INCOME-TAX APPELLATE TRIBUNAL BENCH, CHENNAI  
श्री ए. मोहन अलंकामणी, लेखा सदय एवं श्री धुवु आर.एल रेडी, आयायक सदय के सम  
Before Shri A. Mohan Alankamony, Accountant Member &  
Shri Duvvuru RL Reddy, Judicial Member

आयकर अपील सं./I.T.A.No.313/Mds/2017  
आधाण वषAssessment Year:2011-12

Smt. Sangeetha Kesav Malkhede,  
No. 3/8, Kumar Bridavan, Kasturibai  
Nagar, 2<sup>nd</sup> Main Road, Adyar,  
Chennai 600 020.  
[PAN: AHAPS0705R]

Vs. The Deputy Commissioner of  
Income Tax,  
NCC 18,  
Chennai .

(अपीलाथ /Appellant)

(आयथ /Respondent)

अपीलाथ क ओर से / Appellant by : None  
आयथ क ओर से/Respondent by : Shri Sanat Kumar Raha, JCIT  
सुनवाई क तारख / Date of hearing : 04.01.2018  
घोषणा क तारख /Date of Pronouncement : 18.01.2018

**आदेश /ORDER**

**PER DUVVURU RL REDDY, JUDICIAL MEMBER:**

This appeal filed by the assessee emanates from the order of the Id. Commissioner of Income Tax (Appeals) 18, Chennai dated 28.11.2016 relevant to the assessment year 2011-12.

2. The appeal of the assessee was posted for hearing on 10.04.2017, despite service of notice [AD on record], none appeared on behalf of the assessee and at the request of the Id. AR, the hearing of the appeal is

adjourned to 08.06.2017, 09.08.2017 and 26.10.2017. When the appeal was taken up for hearing on 26.10.2017, none appeared on behalf of the assessee and accordingly, the Bench directed the Registry to issue notice by RPAD by posting the appeal for hearing on 04.01.2018. Despite service of notice [RPAD on record], none appeared on behalf of the assessee nor any adjournment petition has been filed when the appeal was taken up for hearing on 04.01.2018. Hence, it is inferred that the assessee is not interested in prosecuting the appeal.

3. Therefore, having regard to Rule 19(2) of ITAT Rules and following the decision of the Delhi Bench of the Tribunal in the case of Multiplan (India) Ltd. (38 ITD 320) and the judgment of the Honble Madhya Pradesh High Court in the case of late Tukoji Rao Holkar (223 ITR 480), the appeal of the assessee is dismissed for want of prosecution.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on the 18<sup>th</sup> January, 2018 at Chennai.

Sd/-  
(A. MOHAN ALANKAMONY)  
ACCOUNTANT MEMBER

Sd/-  
(DUVVURU RL REDDY)  
JUDICIAL MEMBER

Chennai, Dated, the 18.01.2018

Vm/-

आदेश का प्रतिलिपि अपेक्षित/Copy to: 1. अपीलार्थी/Appellant, 2. प्रत्यर्थी/Respondent, 3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. प्रभागीय प्रतिलिपि/DR & 6. गाडफाईल/GF.